CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 195/200**3** hin OA 1761/2001

New Delhi this the 17th day of July, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri V.K.Majotra, Member (A)

Shib Lal S/O Shri Pani Ram Arya, R/O D-11/171, Kaka Nagar, New Delhi.

..Petitioner

(By Advocate Shri Harvir Singh)

VERSUS

- 1. Dr. S.Narayan,
 The Secretary,
 Ministry of Finance,
 Department of Revenue,
 North Block, New Delhi.
- 2. Shri P.L.Singh, The Chairman, Central Board of Direct Taxes, North Block, New Delhi.

.. Respondents

(By Advocate Shri V.P.Uppal, learned counsel for Respondent No.1)
(By Advocate Shri K.C.D.Gangwani, learned senior counsel for R-2)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard learned counsel for the parties and have perused the order dated 9.5.2003 which is annexed to the affidavit filed dated 17.7.2003/ by Shri V.P.Uppal, learned counsel. That affidavit is placed on record. Copy of the same has also been handed over to Shri Harvir Singh, learned counsel for the petitioner.

2. In the facts and circumstances of the case and having regard also to the order dated 9.5.2003, we see no justification to continue with CP 195/2003 as it cannot be

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held that the respondents have wilfully and contumaciously disobeyed the Tribunal's order. In this view of the matter, CP 195/2003 is dismissed. Notice issued to the alleged contemner is discharged. File be consigned to the record room.

(V.K.Majotra) Member (A) (Smt.Lakshmi Swaminathan) Vice Chairman (J)

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